

OFFICE OF DISTRICT AND SESSIONS JUDGE, FARIDABAD

ORDER

In the light of instructions issued by Haryana State Disaster Management Authority vide number DMC-SPO-2020/1325 dated 05.02.2022 and in consultation with Hon'ble Administrative Judge of Faridabad Sessions Division coupled with the fact that there has been a substantial decrease in Covid-19 cases in and around the area, the instructions issued vide endorsements No.304-343/Covid-19 dated 06.01.2022 and 1528-1568/Covid-19 dated 19.01.2022 are hereby revised as under:

- i. Normal working of the Courts shall resume with effect from 15.02.2022.
- ii. Undertrial prisoners shall be produced in the Courts through video conferencing mode only. However, in case there is any requirement of physical presence of a particular undertrial prisoner in any Court, the concerned Court shall pass a specific order.
- iii. First remand of accused, shall be through physical mode except in exceptional circumstances and subsequent remand shall be conducted through video conferencing/other digital mode. The police official concerned shall submit the application and other related papers before the Court concerned for passing appropriate orders by the Presiding Officer.
- iv. All the Judicial Officers/officials shall strictly adhere to health advisories/guidelines issued from time to time by Hon'ble High Court, Central Government and Government of Haryana and take all precautionary measures to maintain safe social distancing and use of masks, hand sanitizers etc. while performing their duties. They shall ensure that all the Advocates/Litigants appearing in the Court wear face masks, use hand sanitizers and maintain social distancing.
- v. The Advocates shall maintain the norms of social distancing and the guidelines of Ministry of Home Affairs on the subject, while appearing in the courts. Advocates shall also avoid overcrowding and in case of utmost necessity, the litigating parties shall be allowed to accompany Advocates at the time of hearing of the case. Every person appearing before the court(s) shall compulsory use masks and hand sanitizers.


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Note: The rest of the guidelines/instructions issued hitherto by this office from time-to-time on the subject shall be treated as withdrawn.

All concerned be informed accordingly.

Dated:14.02.2022.


(Yashvir Singh Rathor)
District and Sessions Judge,
Faridabad.

Endst. No. 3660-3701/COVID-19 Dated 14/02/2022

Supdt.Gr.II (Judicial) of this office to note.

Copy forwarded to the following for information and necessary action:-

1. Registrar General, Punjab and Haryana High Court, Chandigarh.
2. All the Judicial Officers posted in this Sessions Division.
3. Deputy Commissioner, Faridabad.
4. Commissioner of Police, Faridabad.
5. Commissioner, Municipal Corporation, Faridabad.
6. Civil Surgeon, Atal Bihari Vajpayee, Civil Hospital, Faridabad.
7. Superintendent, District Jail, Neemka, Faridabad.
8. President, District Bar Association, Faridabad.
9. District Attorney, Faridabad.
10. System Officer of this office with the direction to upload this order on the official website of this office.


(Yashvir Singh Rathor)
District and Sessions Judge,
Faridabad.